purchase of the produce by Government agencies, compulsory market intervention by such Government agencies in case of bumper crop of chilies, compulsory insurance of chilli crop free of cost and other welfare measures to be undertaken by the State and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI V. HANUMANTHA RAO: Sir, I introduce the Bill.

The Eradication of Unemployment Bill, 2008

SHRI V. HANUMANTHA RAO (Andhra Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for the eradication of unemployment particularly amongst the youth by extending the right to work so as to force the State to generate employment opportunities and failing to do so for payment of unemployment allowance till such time employment is provided to any unemployed citizen and for promoting self employment and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI V. HANUMANTHA RAO: Sir, I introduce the Bill.

The Medical Termination of Pregnancy (Amendment) Bill, 2008

SHRI BHARAT KUMAR RAUT (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Medical Termination of Pregnancy Act, 1971.

The question was put and the motion was adopted.

SHRI BHARAT KUMAR RAUT: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Dr. Ejaz Ali – Not present. Dr. T. Subbarami Reddy – Not present. Now, Shri O.T. Lepcha.

The Constitutional (Amendment) Bill, 2008 (To amend Article $371\mathrm{F}$)

SHRI O.T. LEPCHA (Sikkim): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI O.T. LEPCHA: Sir, I introduce the Bill.

The Homeless Orphan and Street Children (Rehabilitation and Welfare) Bill, 2008

SHRI O.T. LEPCHA (Sikkim): Sir, I beg to move for leave to introduce a Bill to provide for the rehabilitation and welfare measure to be undertaken by the Central and State Governments for the homeless orphan children who are referred to as street children who subsist on rag picking, begging, petty crimes, shoe polishing, working as porter or performing acrobatics at road crossings or public places by taking their custody and providing them due care, protection, education, vocational training and other means and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.